

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eight Lok Sabha)

TWENTY-FIFTH REPORT

(Presented on 12-11-1986)

The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-fifth Report.

2. The Committee met on 11 November, 1986 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1986 (Omission of article 370) by Sarvashri G. S. Basavaraju and H. N. Nanje Gowda.
- (2) The Constitution (Amendment) Bill, 1986 (Insertion of new articles 23A, 23B and 23C) by Prof. Madhu Dandavate.
- (3) The Constitution (Amendment) Bill, 1986 (Amendment of article 85, etc.) by Prof. Madhu Dandavate.
- (4) The Constitution (Amendment) Bill, 1986 (Amendment of article 111) by Shri K. Ramamurthy.

II. Allocation of time under rule 294(1) (e) of the Rules of Procedure to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, 14 November, 1986.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1986 (Omission of article 370) by Sarvashri G. S. Basavaraju and H. N. Nanje Gowda.

The Bill seeks to omit article 370 of the Constitution with a view to end the special status accorded to the State of Jammu and Kashmir.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1986 (Insertion of new articles 23A, 23B and 23C) by Prof. Madhu Dandavate.

The Bill seeks to provide for (i) right to work to every citizen and for unemployment allowance in case of failure to get the work; (ii) free and compulsory education to all children upto the age of fourteen years; and (iii) monetary assistance to every citizen who has completed the age of 60 years or is chronically sick or is disabled.

[P.T.O.]

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1986 (*Amendment of article 85, etc.*) by Prof. Madhu Dandavate.

The Bill seeks to amend the Constitution with a view to provide that each House of Parliament shall remain in session for atleast one hundred and fifty days in a year and of State Legislatures for one hundred and twenty days in a year and that the period between two sessions shall not be more than three months. It also seeks to check re-promulgation of Ordinances or promulgation of fresh Ordinance reproducing the provisions of repealed or lapsed Ordinances within five years of the issue of previous Ordinance.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 1986 (*Amendment of article 111*) by Shri K. Ramamurthy.

The Bill seeks to amend article 111 of the Constitution with a view to provide that the President shall, within a period of seven days, declare either that he assents to the Bill, or that he withholds his assent to a Bill passed by the Houses of Parliament.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

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| (1) Resolution by Shri Bhattam Srirama Murty regarding economic policies. | 2 hours |
| (2) Resolution by Shri Manik Sanyal regarding steps to curb activities of GNLFF. | 2 hours |

Recommendations

5. The Committee recommend that—

- (i) Sarvashri G. S. Basavaraju and H. N. Nanje Gowda, Prof. Madhu Dandavate and Shri K. Ramamurthy be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

November 11, 1986
Kartika 20, 1908 (Saka).

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.